

Employment to Persons rendered Jobless due to Nationalisation of Collieries

2800. SHRI S. C. BESRA: Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 9954 on the 10th May, 1973 regarding the employment to persons rendered jobless due to the nationalisation of collieries and state whether the information has since been collected?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): The information has since been collected and shows that it is not a fact that over 5000 miners have been rendered jobless due to nationalisation of collieries in Chotanagpur and Santhal Parganas.

12 hrs.

PAPERS LAID ON THE TABLE

REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table:—

(1) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(i) Report under section 23(6) of the said Act on the proposal of M/s Karam Chand Thapar and Bros. (Coal Sales) Limited for acquisition of certain equity shares of M/s Malwa Sugar Mills Company Limited, together with Government's order thereon.

(ii) Report under section 23(6) of the said Act in the case of amalgamation of Sarabhai Sons Private

Limited and Sarabhai M. Chemicals Private Limited with Telerad Private Limited.

(2) A statement explaining the reasons for not laying the Hindi version of the above Reports simultaneously. [Placed in Library. See No. LT-5361/73].

NOTIFICATIONS UNDER INDIAN IRON AND STEEL COMPANY (TAKING OVER OF MANAGEMENT) ACT, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 16 of the Indian Iron and Steel Company (Taking over of Management) Act, 1972:—

(1) The Advisory Board (Additional Functions) Rules, 1973, published in Notification No. G.S.R. 279(E), in Gazette of India dated the 16th May, 1973

(2) The Advisory Board (Remuneration of the Members) Rules, 1973, published in Notification No. G.S.R. 280(E) in Gazette of India dated the 16th May, 1973 [Placed in Library. See No. LT-5362/73].

NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS (THIRD (AMENDMENT) REGULATIONS, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 12(E) in Gazette of India dated the 27th July, 1973, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-5363/73].